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(2024) 03 TEL CK 0020

High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition Nos. 34708, 36673, 39793 Of 2012, 5397 Of 2016

Nuziveedu Seeds Limited

APPELLANT

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Government Of Andhra Pradesh

RESPONDENT

Date of Decision: March 27, 2024

Acts Referred:

- Constitution Of India, 1950 Article 14, 39(b), 136, 136(1)
- Andhra Pradesh Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Rules, 2007 Section 27, 28, 29
- Punjab Welfare Officers Recruitment and Conditions of Service Rules, 1952 Rule 6(6)
- Andhra Pradesh Cotton Seeds (Regulation of Supply, Distribution, Sale and Fixation of Sale Price) Act, 2007 Section 2, 3, 5(1)(b), 7, 20
- Essential Commodities Act, 1955 Section 3
- Works of Defence Act, 1903 Section 9
- Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 Section 27
- Industrial Disputes Act, 1947 Section 10A
- Electricity Act, 2003 Section 86(1)(f)

Hon'ble Judges: Alok Aradhe, CJ; Anil Kumar Jukanti, J

Bench: Division Bench

Final Decision: Dismissed

Judgement